

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2629/2002

(6)

New Delhi, this the 29th day of April, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Mahinder Singh Parasher
S/o late Shri Parma Nand
R/o 1119, Timar Pur,
Delhi,Applicant
(By Advocate : Shri Bhasker Bhardwaj for Shri Arun
Bhardwaj)

Versus

1. Commissioner of Police,
Police Headquarters,
I.P. Estate, New Delhi.
2. Joint Commissioner of Police (Vig),
Police Headquarters,
I.P. Estate, New Delhi.
3. Deputy Commissioner of Police,
Special Branch, PHQ,
I.P. Estate, New Delhi.
4. Deputy Commissioner of Police,
Vigilance, PHQ, Delhi. Respondents
(By Advocate : Mrs. P.K. Gupta)

ORDER (ORAL)

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Learned counsel for applicant states that he may be permitted to withdraw the original application with liberty to approach this Tribunal, in case his appeal against the penalty of censure, which is pending before the appellate authority, is decided.

2. Allowed as prayed.
3. Subject to aforesaid, OA is dismissed as withdrawn.

(GOVINDAN S. TAMPI)
MEMBER (A)

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(S Ag)
(V.S. AGGARWAL)
CHAIRMAN